IN THE HIGH COURT OF JHARKHAND AT RANCHI A.B.A. No.1937 of 2021

Suman Barat Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None For the State : None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Raneshwar P.S. Case No.44 of 2020 instituted under Sections 498-A, 323, 341, 34 of the Indian Penal Code and Section 3 and 4 of the Dowry Prohibition Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the petitioner is the elder brother-in-law of the informant and the allegation against the petitioner is that he has treated the informant with cruelty in connection with demand of dowry. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false and general and omnibus in nature. It has been next averred that the main allegation is against the husband of the informant. It has been further averred in para-21 of the instant bail application that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.- 1st Class, Dumka within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.- 1st Class, Dumka in connection with Raneshwar P.S. Case No.44 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the

investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/